

**GOVERNMENT OF RAJASTHAN  
JUSTICE DEPARTMENT**

The recently established Secretariat Department of Justice is evolving a system to effectively monitor all litigation to which the State is a party. For this purpose the Department would need to prepare, with active involvement and co-operation of all departments, a comprehensive and reliable data base pertaining to such litigation.

You are requested kindly to collect the required data from the Heads of Departments and CEOs of the Corporations, Institutions and Companies etc. in relation to your Department, in the format enclosed with this note. A floppy or CD containing this information may also be sent alongwith the completed proformae. An officer in the concerned Department, Institution, Corporation, Company etc. may be designated as the nodal officer for coordinating with the Justice Department, and his/her name, designation and contact number may be sent to the Principal Secretary to Government, Justice Department, within a week.

The information may kindly be made available to the Principal Secretary (Justice) latest by 29<sup>th</sup> October 2005.

  
(Anil Vaish)  
Chief Secretary

All Additional Chief Secretaries/  
Principal Secretaries/Secretaries to Government

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U.O.Note No. PS/PSJ/9/2005  
Jaipur, Dated : 5<sup>th</sup> October, 2005